



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Feb/202425/19

DATED: 25/02/2025

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Feb/202425/19 dated 25/02/2025 of Norms Committee - IV for the year 2024-25 was held on 25/02/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020 and 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Nand Lal, Technical Consultant	DGFT
3	Sh. Shaish Kumar, Technical Consultant	DGFT
4	Sh. D. N. Mathur, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Feb/202425/19
Case Status	Case Rejected
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00002547AM25
RA File Number	039404000412 AM16
Licence No and Date	0310798807/10/09/2015
Norms Committee Decision: The committee considered the case as per the agenda and noted the firm's request for re-fixation/enhancement of norms (NC Meeting No. NC/4/MEET/June/202425/4, dated 13.06.2024). The committee observed that the firm did not submit sufficient information/justification for the requested enhancement. After detailed deliberation and based on the technical authority's recommendation, the committee decided to maintain the status quo of the earlier NC decision. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	2 / NC/4/MEET/Feb/202425/19																			
Case Status	Case Approved																			
Party Name	MEGHMANI INDUSTRIES LIMITED																			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025																			
HQ File Number	HQRNORM REVIW00006143AM25																			
RA File Number	082404000420 AM16																			
Licence No and Date	0810137627/06/04/2016																			
Norms Committee Decision:																				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:																				
<table><tr><th>Export Item</th><th>Quantity</th><th>S. No</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td rowspan="3">BROMOKETAL</td><td rowspan="3">1 kg.</td><td>1</td><td>2,4, Dichloro Acetophenone</td><td>0.610 kg.</td></tr><tr><td>2</td><td>1,2 PENTANEDIOL</td><td>0.385 kg</td></tr><tr><td>3</td><td>CYCLOHEXANE</td><td>0.0625 kg.</td></tr></table>					Export Item	Quantity	S. No	Import item	Quantity Recommended	BROMOKETAL	1 kg.	1	2,4, Dichloro Acetophenone	0.610 kg.	2	1,2 PENTANEDIOL	0.385 kg	3	CYCLOHEXANE	0.0625 kg.
Export Item	Quantity	S. No	Import item	Quantity Recommended																
BROMOKETAL	1 kg.	1	2,4, Dichloro Acetophenone	0.610 kg.																
		2	1,2 PENTANEDIOL	0.385 kg																
		3	CYCLOHEXANE	0.0625 kg.																
The above re-fixation of norms is only for regularization purpose and no Advance Authorization shall be																				

issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	3 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00006121AM25
RA File Number	082404000516 AM17
Licence No and Date	0810140270/09/05/2017

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
THIOPHANATE METHYL TECH.	1 kg.	1	SODIUM THIOCYANATE	0.657 kg.
		2	METHYL CHLORO FORMATE	0.771 kg
		3	SODIUM HYDROXIDE	0.033 kg.
		4	ORTHO PHENYLE DIAMINE	0.410 Kg.

The above re-fixation of norms is only for regularization purpose and no Advance Authorization shall be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	4 / NC/4/MEET/Feb/202425/19
Case Status	Case Rejected
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025

and Date	
HQ File Number	HQRNORM REVIW00002548AM25
RA File Number	039404000409 AM18
Licence No and Date	0310815652/08/09/2017
Norms Committee Decision: The committee considered the case as per the agenda and noted the firm's request for re-fixation/enhancement of norms (NC Meeting No. NC/4/MEET/June/202425/4, dated 13.06.2024). The committee observed that the firm did not submit sufficient information for the requested enhancement. After detailed deliberation and based on the technical authority's recommendation, the committee decided to maintain the status quo of the earlier NC decision. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	5 / NC/4/MEET/Feb/202425/19																						
Case Status	Case Approved																						
Party Name	MEGHMANI INDUSTRIES LIMITED																						
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025																						
HQ File Number	HQRNORM REVIW00006095AM25																						
RA File Number	082404000097 AM18																						
Licence No and Date	0810141273/08/11/2017																						
Norms Committee Decision:																							
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:																							
<table><tr><th>Export Item</th><th>Quantity</th><th>S. No</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td rowspan="4">THIOPHANATE METHYL TECHNICAL</td><td rowspan="4">1 Kg</td><td>1</td><td>SODIUM THICOCYNATE</td><td>0.657 kg</td></tr><tr><td>2</td><td>METHYL CHLORO FORMATE</td><td>0.771 kg.</td></tr><tr><td>3</td><td>SODIUM HYDROXIDE</td><td>0.033 kg.</td></tr><tr><td>4</td><td>ORTHO PHENYLENE DIAMINE</td><td>0.410 kg.</td></tr></table>					Export Item	Quantity	S. No	Import item	Quantity Recommended	THIOPHANATE METHYL TECHNICAL	1 Kg	1	SODIUM THICOCYNATE	0.657 kg	2	METHYL CHLORO FORMATE	0.771 kg.	3	SODIUM HYDROXIDE	0.033 kg.	4	ORTHO PHENYLENE DIAMINE	0.410 kg.
Export Item	Quantity	S. No	Import item	Quantity Recommended																			
THIOPHANATE METHYL TECHNICAL	1 Kg	1	SODIUM THICOCYNATE	0.657 kg																			
		2	METHYL CHLORO FORMATE	0.771 kg.																			
		3	SODIUM HYDROXIDE	0.033 kg.																			
		4	ORTHO PHENYLENE DIAMINE	0.410 kg.																			
The above re-fixation of norms is only for regularization purpose and no Advance Authorization shall be issued on a repeat basis based on the fixation of the above-mentioned norms.																							

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	6 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00006094AM25
RA File Number	082404000219 AM18
Licence No and Date	0810141277/09/11/2017

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
THIOPHANATE METHYL TECHNICAL	1 Kg	1	SODIUM THICOCYNATE	0.657 kg
		2	METHYL CHLORO FORMATE	0.771 kg.
		3	SODIUM HYDROXIDE	0.033 kg.
		4	ORTHO PHENYLENE DIAMINE	0.410 kg.

The above re-fixation of norms is only for regularization purpose and no Advance Authorization shall be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	7 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00000610AM24

RA File Number	039404000526 AM19
Licence No and Date	0310823954/24/09/2018
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	8 / NC/4/MEET/Feb/202425/19
Case Status	Case Rejected
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00002546AM25
RA File Number	039404000524 AM19
Licence No and Date	0310824225/04/10/2018
Norms Committee Decision: The committee considered the case as per the agenda and noted the firm's request for re-fixation/enhancement of norms (NC Meeting No. NC/4/MEET/June/202425/4, dated 13.06.2024). The committee observed that the firm did not submit sufficient information for the requested enhancement. After detailed deliberation and based on the technical authority's recommendation, the committee decided to maintain the status quo of the earlier NC decision. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	9 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00004768AM23
RA File Number	292404000003 AM20
Licence No and Date	2910025394/16/04/2019

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export item	Qty.	Import item	Qty. Recommended
HANDICRAFT ARTWARE OF GLASS & STAINLESS STEEL (1 PCS= 0.181 KG STEEL & 0.500 KG GLASS)	45340 Nos.	COLD ROLLED STAINLESS STEEL COIL 0.46MM 430 GRADE (MEGNATIC)	11489.156 Kg
HANDICRAFT ARTWARE OF GLASS & STAINLESS STEEL(1PCS= 0.116 S. STEEL & 0.380 KG GLASS)	58444 Nos.	OLD ROLLED STAINLESS STEEL COIL 0.46MM 430 GRADE (MEGNATIC)	9491.306 Kg
HANDICRAFT ARTWARE OF GLASS & STAINLESS STEEL(1 PCS= 0.085 KG S. STEEL & 0.225 KG GLASS)	81080 Nos.	COLD ROLLED STAINLESS STEEL COIL 0.46MM 430 GRADE (MEGNATIC)	9648.520 Kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	10 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00005339AM23
RA File Number	082404000408 AM19
Licence No and Date	0810145347/23/05/2019

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under with nil wastage:

Export item	Qty.	Import item	Qty. Recommended
Product L0985 (Polyoxy Ethylene	200000 kg.	Lauryl Myristyl Alcohol	61540 kg.

Lauryl Alcohol Ethoxylate) (CONTANING MIN 15 % Water)		Ethylene Oxide	118260 kg.
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The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	11 / NC/4/MEET/Feb/202425/19
Case Status	Case Rejected
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00002544AM25
RA File Number	039404000698 AM20
Licence No and Date	0310833325/10/12/2019
Norms Committee Decision: The committee considered the case as per the agenda and noted the firm's request for re-fixation/enhancement of norms (NC Meeting No. NC/4/MEET/June/202425/4, dated 13.06.2024). The committee observed that the firm did not submit sufficient information for the requested enhancement. After detailed deliberation and based on the technical authority's recommendation, the committee decided to maintain the status quo of the earlier NC decision. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	12 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	018305000704AM20
RA File Number	082404000373 AM20
Licence No and Date	0810147227/12/02/2020
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:	

Export item	Qty.	Import item	Qty. Recommended
TRIBASIC COPPER SULFATE (COPPER CONTENT 53%)	50000.0 kg	COPPER SCRAP	26512.5 Kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	13 / NC/4/MEET/Feb/202425/19								
Case Status	Case Approved								
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025								
HQ File Number	HQRNORM REVIW00005229AM25								
RA File Number	052404000192 AM21								
Licence No and Date	0510414686/22/07/2020								
Norms Committee Decision:									
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:									
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>Pine oil</td><td>1 kg</td><td>Gum Turpentine Oil containing Alpha Pinene 82.5%</td><td>1.15 Kg</td></tr></table>		Export Item	Quantity	Import item	Quantity Recommended	Pine oil	1 kg	Gum Turpentine Oil containing Alpha Pinene 82.5%	1.15 Kg
Export Item	Quantity	Import item	Quantity Recommended						
Pine oil	1 kg	Gum Turpentine Oil containing Alpha Pinene 82.5%	1.15 Kg						
RA may take necessary action subject to compliance with other usual conditions of the HBP.									

Case No.	14 / NC/4/MEET/Feb/202425/19		
Case Status	Case Approved		
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025		
HQ File Number	HQRNORM REVIW00005230AM25		
RA File Number	052404000369 AM21		
Licence No and Date	0510415643/26/10/2020		

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Quantity Recommended
Pine oil	1 kg	Gum Terpentine Oil	1.15 Kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	15 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	LEETHA PACK PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	018305001212AM21
RA File Number	102404000056 AM21
Licence No and Date	1010060715/17/11/2020

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had appeared for personal hearing before NC for in meeting no- NC/ 4/ MEET/ Sep/ 202324/5 dated 06/10/2023 and explained their case for the higher wastage of raw material. They had stated that their product is confirming to the international standards of **ASTM 6400**. The cups do not contain the typical plastic lining and are completely home compostable and enclosed certificate. After detailed deliberation and taking cue from approved norms for Advance Authorization No-1011000424 dated 10/07/2021 in NC Meeting dated 06/10/2023, the committee decided to fix the following norms:

Export Item	Qty.	S. No	Import Item	Qty. recommended
PAPER CUP 12 OZ JENA (WITH GSM 295-33016.06 kgs, GSM 235-5396.56 kgs and GSM 265- 24073.40 kgs) conforming to international standards of ASTM 6400	4176000 Nos. (62486.02 Kg.)	1	PURE BOARD-295 GSM	49788.128 Kg
		2	PURE BOARD-235 GSM	8138.012 Kg
		3	PURE BOARD-265 GSM	36302.687 kg
PAPER CUP-12 OZ SOVERGN (WITH	450000 Nos.	1	PURE BOARD-295 GSM	5365.10 kg

GSM 295-3557.76 kgs, GSM 235-581.53 kgs and GSM 265- 2594.12 kgs)) conforming to international standards of ASTM 6400	(6733.41 Kg.)	2	PURE BOARD-235 GSM	876.947 Kg
		3	PURE BOARD-265 GSM	3911.93 Kg
PAPER CUP-12 OZ RIPPLE (WITH GSM 295-948 kgs, GSM 235-155.07 kgs) conforming to international standards of ASTM 6400	120000 Nos. (1103.81 Kg.)	1	PURE BOARD-295 GSM	1429.584 Kg
		2	PURE BOARD-235 GSM	233.845 kg
PAPER CUP-16 OZ RIPPLE (WITH GSM 295-919.12 kgs, GSM 235-129.23 kgs) conforming to international standards of ASTM 6400	100000 Nos. (1048.34 Kg.)	1	PURE BOARD-295 GSM	1386.032 kg
		2	PURE BOARD-235 GSM	194.88 kg
PAPER CUP-12 OZ ZEUS (WITH GSM 295-66213.94 kgs, GSM 235-10822.85 kgs and GSM 265- 48279.40 kgs) conforming to international standards of ASTM 6400	8375000 Nos. (125316.18 Kg.)	1	PURE BOARD-295 GSM	99850.621 kg
		2	PURE BOARD-235 GSM	16320.857 kg
		3	PURE BOARD-265 GSM	72805.335 kg
PAPER CUP-16 OZ ZEUS (WITH GSM 295-65257.24 kgs, GSM 235-9175.19 kgs and GSM 265- 48362.33 kgs) conforming to international standards of ASTM 6400	7100000 Nos. (122794.76 Kg.)	1	PURE BOARD-295 GSM	98407.917 kg
		2	PURE BOARD-235 GSM	13836.186 kg
		3	PURE BOARD-265 GSM	72930.394 kg
PAPER CUP-20 OZ ZEUS (WITH GSM 295-48481.55 kgs, GSM 235-5556.80 kgs and GSM 265- 36246.94 kgs) conforming to international standards of ASTM 6400	4300000 Nos. (90285.29 Kg.)	1	PURE BOARD-295 GSM	73110.177 kg
		2	PURE BOARD-235 GSM	8379.654 kg
		3	PURE BOARD-265 GSM	54660.388kg
PAPER CUP-8 OZ WR HOTPACK (WITH GSM 235-9432.92 kgs) conforming to international standards of ASTM 6400	1525000 Nos. (9432.92 Kg.)	2	PURE BOARD-235 GSM	14224.843 kg
PAPER CUP-12 OZ RIPPLE HOTPACK (WITH GSM 295-5929.61 kgs, GSM 235-969.21 kgs) conforming to international	7,50000 Nos. (6898.82 Kg.)	1	PURE BOARD-295 GSM	8941.851 kg
		2	PURE BOARD-235 GSM	1461.568 kg

standards of ASTM 6400				
PAPER CUP-4 OZ RIPPLE HOTPACK (WITH GSM 235-3580.63 kgs) conforming to international standards of ASTM 6400	1200000 Nos. (3580.63 Kg.)	2	PURE BOARD-235 GSM	5399.590 kg

Note: - Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above norms. *All the export items shall be conforming to international standards of ASTM 6400.

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	16 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00002817AM25
RA File Number	05AA04020214 AM21
Licence No and Date	0511000408/24/12/2020

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Quantity Recommended
Pine oil	1 kg	Gum Terpentine Oil	1.15 Kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	17 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00071345AM21

RA File Number	03AA04014763 AM21
Licence No and Date	0311001253/28/01/2021
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	18 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00117103AM21
RA File Number	03AA04029928 AM21
Licence No and Date	0311002721/31/03/2021
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	19 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	ANSHIKA POLYSURF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00116195AM22
RA File Number	05AA04026646 AM22
Licence No and Date	0511003178/16/06/2021

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the as under:

Export item	Qty.	Import item	Qty. Recommended
POLYOXYETHYLENE 40 NONYL PHENYL ETHER BRAND APNOL-104	40 MT	NONYL PHENOL	4.31 MT
		EHYLENE OXIDE	36.1 MT
POLYOXYETHYLENE 40 CASTOR OIL BRAND APOLE-104	40 MT	EHYLENE OXIDE	32.89 MT

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	20 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00133317AM22
RA File Number	34AA04001449 AM21
Licence No and Date	3411000032/07/07/2021

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- As per the application, the item of import is ZINC BROMIDE LC CHLORIDE whereas in chemical reaction only Zinc Bromide has been shown, therefore, to clarify the same and to indicate the details of ZINC BROMIDE LC CHLORIDE.
- To submit a copy of Bill of Entry for import of ZINC BROMIDE LC CHLORIDE.

The case stands deferred.

Case No.	21 / NC/4/MEET/Feb/202425/19			
Case Status	Case Approved			
Party Name	RAYM ETECH PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025			
HQ File Number	HQRNORM APPLY 00145466AM22			
RA File Number	03AA04050010 AM22			
Licence No and Date	0311005552/23/07/2021			
Norms Committee Decision:				
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export item		Qty.	Import item	Qty. Recommended
GENERAL CRACKING CATALYST GRADED		9901 kg.	CRACKING CATALYST	10000 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP				

Case No.	22 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	NIMBASIA STABILIZERS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00145804AM22
RA File Number	13AA04003246 AM22
Licence No and Date	1311000465/23/07/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has not submitted proper reply regarding export specification. The matter was discussed at length and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case.	
The case stands deferred.	

Case No.	23 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00165147AM22
RA File Number	03AA04052942 AM22
Licence No and Date	0311006257/18/08/2021
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	24 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00183066AM22
RA File Number	03AA04090171 AM22
Licence No and Date	0311006911/13/09/2021
Norms Committee Decision: The committee considered the case according to the agenda and noted that the firm was asked to appear before the norms committee to explain its case. In response to the request for a personal hearing, the firm requested an opportunity to appear before the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant final opportunity for a personal hearing. The case stands deferred.	

Case No.	25 / NC/4/MEET/Feb/202425/19
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Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00184220AM22
RA File Number	03AA04074026 AM22
Licence No and Date	0311006960/15/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that firm has not given reply of deficiency letter dated 16.10.2024 and reminder dated 31.01.2025 for export item -1. Therefore, the committee decided to send a reminder the firm to furnish the complete information as under: • Authentic literature to prove that 12 % is added extra for raw material phenol and ethylene oxide in the reaction. • Commercial value of low boiler and high boiler obtained during reaction. • Prod/consumption data for last year for this export duly certified by auditor of the company. The case stands for deferred.	

Case No.	26 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00191730AM22
RA File Number	03AA04082803 AM22
Licence No and Date	0311007171/23/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that firm has not given complete specific reply of deficiency letter dated 16.10.2024 and reminder dated 07.02.2025. Therefore, the committee decided to send a reminder to the firm to furnish the complete information as under: For export item no 3: - 1. It is a single stage reaction, justification for 15 %wastage, /consumption data certified by auditor of the company For export item no 7: - 1. % purity of export product	

For export item no 8: -

1. Blend ratio of export.
2. Justification for 20 % wastage in distillation process.
3. Copy of earlier NC decision if approved earlier for any export item.

The case stands for deferred.

Case No.	27 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	NIMBASIA STABILIZERS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00239720AM22
RA File Number	13AA04019283 AM22
Licence No and Date	1311000719/02/11/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the reply of the firm is not specific regarding water content and moisture content in export. The matter was discussed at length, and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case. The case stands deferred.	

Case No.	28 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00323957AM22
RA File Number	03AX04000658 AM22
Licence No and Date	0311010680/19/01/2022
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the	

Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course.

The case stands deferred.

Case No.	29 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00323969AM22
RA File Number	03AA04009772 AM22
Licence No and Date	0311010683/19/01/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and noted that firm has not given reply of deficiency letter dated 22.07.2024 and reminder dated 31.01.2025. Therefore, the committee decided to send a reminder the firm to furnish the following information as under: • Wastage seems to be 7.5 %, justification for same. • App 4E indicating wastage for each raw material. The case stands for deferred.	

Case No.	30 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	PRIMA CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00329385AM22
RA File Number	08AX04000075 AM22
Licence No and Date	0811003847/24/01/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export Item	Quantity	S. No	Import item	Quantity Recommended
SOLVENT YELLOW 163	1 kg.	1.	1 8 DICHLORO ANTHRAQUINONE	0.650 kg
		2	THIOPHENOL	0.533 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	31 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	PRIMA CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00329387AM22
RA File Number	08AX04000074 AM22
Licence No and Date	0811003848/24/01/2022

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
SOLVENT RED 207	1 kg.	1.	1 5 DICHLORO ANTHRAQUINONE	0.725 kg
		2	CYCLOHEXYLAMINE	0.518 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	32 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	RAJ SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00370928AM22

RA File Number	32AX04000021 AM22		
Licence No and Date	3211002595/28/02/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
PARAFFIN WAX (Refined & Oil content 5%)	135935 Kg.	Slack Wax (Oil Content 30%)	163122 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	33 / NC/4/MEET/Feb/202425/19
Case Status	Case Rejected
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00002923AM25
RA File Number	03AX04001260 AM22
Licence No and Date	0311012333/07/03/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and noted the firm's request for re-fixation/enhancement of norms (NC Meeting No. NC/4/MEET/June/202425/4, dated 13.06.2024). The committee observed that the firm did not submit sufficient information/justification for the requested enhancement. After detailed deliberation and based on the technical authority's recommendation, the committee decided to maintain the status quo of the earlier NC decision.	
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	34 / NC/4/MEET/Feb/202425/19
Case Status	Case Rejected
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025

HQ File Number	HQRNORM APPLY 00000562AM23
RA File Number	02AX04000060 AM23
Licence No and Date	0211002341/04/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm applied for 550 MT of Methanol as input solvent to produce 500 MT of “Synthetic Adhesive SBP1101G (25 KGS BAG)” for export. The Committee determined that this ratio of input solvent to output product is technically infeasible. Therefore, the Committee decided to reject the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	35 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	JALAUQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00000649AM23
RA File Number	52AX04000024 AM23
Licence No and Date	5211002448/06/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to send a reminder to the firm to furnish the following information: • Specific chemical name of the export item (DISINFECTANT SOLID TOXIC NOS) indicating end use. • Chemical reaction indicating molecular weight of reactants and products with yield of the reaction. • Current production/consumption data duly certified by chartered accountant. The case is deferred.	

Case No.	36 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00001154AM23
RA File Number	07AX04000128 AM23
Licence No and	0711004168/02/06/2022

Date	
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	37 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	MITTAL PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00001168AM23
RA File Number	13AX04000055 AM23
Licence No and Date	1311001251/03/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to send a reminder to the firm to furnish the following information: • Chemical reaction indicating molecular weight of reactants and products and yield with justification. • CAO report of Import item indicating purity. • Specific name of indigenous item/s to use in manufacturing the export item. The case stands deferred.	

Case No.	38 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	FINORCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00001408AM23
RA File Number	34AX04000158 AM22
Licence No and Date	3411002397/15/06/2022
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to send a reminder to the firm to furnish the following information:

- All tech details for chemical item as per annex to app 4E.
- Complete chemistry with mol weight of import and export.
- stoichiometric balance of chemical reaction.

The case stands deferred.

Case No.	39 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00001461AM23
RA File Number	06AX04000088 AM23
Licence No and Date	0611001413/17/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that firm `s representative appeared a personal hearing through video conferencing to explain their case. After, detailed deliberation and based on the recommendation of the Technical Authority, the committee decided to ask the firm to submit the following information: • A Balanced Chemical reaction indicating molecular weight of both reactants and products. • Yields of the reaction with justification. • The exact percentage of export items and accordingly calculation of requirement of inputs • The value of byproducts of if any during the processing. The case stands deferred.	

Case No.	40 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00001736AM23
RA File Number	08AX04000494 AM23
Licence No and	0811005368/29/06/2022

Date	
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that firm `s representative appeared a personal hearing through video conferencing to explain their case. After, detailed deliberation and based on the suggestion of the Technical Authority, the committee decided to ask the firm to submit the following information: • Complete composition of each export item, both imported and indigenous. • Complete and Balanced Chemical reactions at each step with Molecular Weight and % Yield on Molar basis. • % Dye content in each export. The case stands deferred.	

Case No.	41 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00002144AM23
RA File Number	08AX04000656 AM23
Licence No and Date	0811005562/19/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that firm `s representative appeared a personal hearing through video conferencing to explain their case. After, detailed deliberation and based on the suggestion of the Technical Authority, the committee decided to ask the firm to submit the following information: • Complete composition of each export item, both imported and indigenous. • Complete and Balanced Chemical reactions at each step with Molecular Weight and % Yield on Molar basis. • % Dye content in each export. The case stands deferred.	

Case No.	42 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00002323AM23
RA File Number	02AX04000108 AM23
Licence No and Date	0211002767/28/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that firm`s reply has not been received on Back Office Portal. Therefore, the committee decided to wait for reply of DL on BOPortal. The case stands deferred.	

Case No.	43 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00002337AM23
RA File Number	03AX04002444 AM23
Licence No and Date	0311016694/29/07/2022
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm`s request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	44 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00005807AM25
RA File Number	03AX04002976 AM23

Licence No and Date	0311017854/14/09/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
PMA D70 (H) (VISCOSITY INDEX IMPROVER)(52 % ACTIVE CONTENT)	160000 Kg.	1.	Neodol 25(PRIMARY ALCOHAL C12 - 15)	54400 kg.
		2	Methacrylic Acid	24000 kg.
		3	Base Oil	76800 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP				

Case No.	45 / NC/4/MEET/Feb/202425/19		
Case Status	Case Approved		
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025		
HQ File Number	HQRNORM APPLY 00004498AM23		
RA File Number	13AX04000227 AM23		
Licence No and Date	1311001580/21/11/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
Platinum as Platinum Solution (Pt content 10% to 30%)	1 Gram	Platinum sponge	1 Gram/Gram Platinum content in export
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	46 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005010AM23
RA File Number	15AX04000019 AM23
Licence No and Date	1511000149/15/12/2022

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

S. no.	Export	Qty.	S. no	Import description	Qty. Recommended
1	FINISHED GLASS BEADS LOOSE & STRINGS IN ASSORTED COLOR & DESIGN & ALSO PACKED INBLISTER/PLASTIC TRAY((2MM TO 20MM) SOLID)	108000 kg	1	GLASS TUBES	120000 kg
			2	SEMI FINISHED GLASS BEADS LOOSE OR STRINGS IN ASSORTED COLOR AND	30800 kg
			8	BEAD STICKING POWDER	610 kg
			9	OXALIC ACID	610 kg
			10	PAINT DYE CHEMINCAL FOR DYEING GLASS BEADS	500 Kg
			11	HEMP CORD	500 Kg
			12	VARIOUS SPARE PARTS FOR GLASS BEADS MANUFACTURING MACHINE	Deleted, Capital goods not allowed
			13	VARIOUS MOULD FOR GLASS BEADS MANUFACTURING MACHINE	deleted

			14	PLASTIC AND BLISTER TRAY	As per packing policy(To be accountant for)
2	FINISHED ELASTIC CORD IN ASSORTED COLOR & DESIGN((0.5MM TO 2MM) SOLID	4000 kg	3	SEMI FINISHED ELASTIC CORD IN ASSORTED SIZES	4200 kg
3	LOOSE OR STRINGS OF FINISHED PLASTIC BEADS IN ASSORTED SHAPE & DESIGN(SOLID)	300 kg	4	LOOSE OR STRING OF SEMI FINISHED PLASTIC BEADS IN ASSORTED SHAPE	315 kg
4	LOOSE OR STRINGS OF FINISHED CERAMIC BEADS IN ASSORTED SHAPE & DESIGN(SOLID)	500 kg	5	LOOSE OR STRING OF SEMI FINISHED CERAMIC BEADS IN ASSORTED SHAPE	525 kg
5	LOOSE OR STRINGS OF FINISHED AGATE BEADS IN ASSORTED SHAPE & DESIGN(SOLID)	3000 kg	6	LOOSE OR STRING OF SEMI FINISHED AGATE BEAD IN ASSORTED SHAPE	3150 kg
6	LOOSE OR STRINGS OF METAL BEADS IN ASSORTED SHAPE & DESIGN(SOLID)	5000 kg	7	LOOSE OR STRING OF SEMI FINISHED METAL BEADS OR FINDINGS OR CHARMS IN ASSORTED SHAPEDESIGN	5250 kg
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.					

Case No.	47 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005253AM23
RA File Number	03AX04004529 AM23
Licence No and Date	0311020246/23/12/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Complete and balanced chemical reaction at each stage with mol weight and % yield on molar basis.
- Complete material balanced showing requirement and recovery solvent at each stage.

The case stands deferred.

Case No.	48 / NC/4/MEET/Feb/202425/19		
Case Status	Case Approved		
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025		
HQ File Number	HQRNORM APPLY 00005913AM23		
RA File Number	13AX04000285 AM23		
Licence No and Date	1311001714/25/01/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
Platinum as Platinum Solution (Pt content 10% to 30%)	1 Gram	Platinum sponge	1 Gram/Gram Platinum content in export
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	49 / NC/4/MEET/Feb/202425/19		
Case Status	Case Approved		
Party Name	BURLY SINKS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025		
HQ File Number	HQRNORM APPLY 00006474AM23		
RA File Number	08AX04001901 AM23		
Licence No and	0811007343/21/02/2023		

Date														
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item: CERAMIC SINK Qty.: 35750 Pieces (1680250 Kg.) Import items: <table border="1"> <thead> <tr> <th>S. No</th> <th>Item description</th> <th>Qty. recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>CHAMOTTE GF-H 0.3 MM</td> <td>771397 Kg</td> </tr> <tr> <td>2</td> <td>BALL CLAY SANBLEND GC</td> <td>521851 Kg</td> </tr> <tr> <td>3</td> <td>CHINA CLAY CC 31</td> <td>240515 kg</td> </tr> </tbody> </table> The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.			S. No	Item description	Qty. recommended	1	CHAMOTTE GF-H 0.3 MM	771397 Kg	2	BALL CLAY SANBLEND GC	521851 Kg	3	CHINA CLAY CC 31	240515 kg
S. No	Item description	Qty. recommended												
1	CHAMOTTE GF-H 0.3 MM	771397 Kg												
2	BALL CLAY SANBLEND GC	521851 Kg												
3	CHINA CLAY CC 31	240515 kg												

Case No.	50 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00006789AM23
RA File Number	07AX04001787 AM23
Licence No and Date	0711006663/07/03/2023
Norms Committee Decision: The committee considered the case according to the agenda and noted that the firm was asked to appear before the norms committee to explain its case. In response to the request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant final opportunity for a personal hearing. The case stands deferred.	

Case No.	51 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00007250AM23
RA File Number	07AX04001929 AM23
Licence No and Date	0711007212/28/03/2023
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	52 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00000236AM24
RA File Number	08AX04002294 AM23
Licence No and Date	0811007891/17/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that firm `s representative appeared a personal hearing through video conferencing to explain their case. After, detailed deliberation and based on the suggestion of the Technical Authority, the committee decided to ask the firm to submit the following information: • Complete composition of each export item, both imported and indigenous. • Complete and Balanced Chemical reactions at each step with Molecular Weight and % Yield on Molar basis. • % Dye content in each export. The case stands deferred.	

Case No.	53 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00000837AM24
RA File Number	31AX04000031 AM24
Licence No and Date	3111002277/15/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Flow chart given by the firm does not show use of import item as raw material. • COA of export item. • COA of import item from foreign supplier. • Justification for the quantitative requirement of import item. The case stands deferred.	

Case No.	54 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00001156AM24
RA File Number	07AX04000149 AM24
Licence No and Date	0711007668/29/05/2023
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	55 / NC/4/MEET/Feb/202425/19
Case Status	Case Rejected
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00005131AM25
RA File Number	50AX04000011 AM24
Licence No and Date	5011000909/07/06/2023
Norms Committee Decision: The committee considered the case according to the agenda and noted that the firm the firm has submitted a request for re-fixation of norms (NC Meeting No. NC/4/MEET/Jan/202324/7, dated June 09.02.2024). Based on similar norms granted to other applicants for the same import/export items and the recommendation of the technical authority, the committee decided to maintain the status quo of the previous NC decision. RA may take the necessary action, subject to compliance with the other usual conditions of the HBP.	

Case No.	56 / NC/4/MEET/Feb/202425/19		
Case Status	Case Approved		
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025		
HQ File Number	HQRNORM APPLY 00001498AM24		
RA File Number	13AX04000058 AM24		
Licence No and Date	1311001992/12/06/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
Platinum as Platinum Solution (Pt content 35% to 80%)	1 Gram	Platinum sponge	1 Gram/Gram Platinum content in export

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	57 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00002546AM24
RA File Number	07AX04000316 AM24
Licence No and Date	0711008388/26/06/2023
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	58 / NC/4/MEET/Feb/202425/19			
Case Status	Case Approved			
Party Name	MERIT POLYPLAST			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025			
HQ File Number	HQRNORM APPLY 00002738AM24			
RA File Number	03AX04001229 AM24			
Licence No and Date	0311024941/27/06/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue form approved norms in NC Meeting No- NC/4/MEET/FEB/202223/18 dated 18.02.2023, the committee decided to approve the ad-hoc norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommended

Colour Master Batches Net contents per kg.: - 1) Relevant Polymers such as Polyethylene (LLDPE Granules) 0.550 kg 2) Titanium Dioxide (Multiple Grades) 0.250 kg 3) Relevant Colour Pigment 0.030 kg 4) Optical Brightener 0.002 kg 5) Additives 0.010 kg 6) Wax 0.008 kg 7) Calcium Carbonate 0.150 kg	1 Kg.	1	Relevant Polymers such as Polyethylene (LLDPE Granules)	0.5665 Kg.
		2	Titanium Dioxide (Multiple Grades)	0.2575 Kg.
		3	Relevant Colour Pigment	0.0309 Kg.
		4	Optical Brightener	0.00206 Kg.
		5	Additives UV / Antioxidant	0.0103 kg.
		6	Wax	0.00824 Kg.
		7	Calcium Carbonate	0.1545 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	59 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00002873AM24
RA File Number	13AX04000094 AM24
Licence No and Date	1311002026/28/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Qty.	Import Item	Qty. recommended
2% Palladium on Zeolite Catalysts	1 Gram	Palladium Metal	1 Gram/Gram Palladium Metal in export

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	60 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00003764AM24
RA File Number	34AX04000250 AM24
Licence No and Date	3411003863/03/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Item Of Export	Qty	Item Of Import	Qty Recommended in kg
MOLYBDENUM TRIOXIDE	1 Kg	Molybdenum compound on dry basis containing Molybdenum content of 7.5%	9.777
		Hydrogen Per oxide (50 % w/w)	0.600
		Tri Octyle Amine/Alamine 336	0.00156
		Primary Amine-N 1923	0.0031

Note-1: The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e. 1.111 Kg Molybdenum/Kg of Molybdenum content in the Molybdenum compound.

Note-2: In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	61 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00003962AM24
RA File Number	06AX04000115 AM24
Licence No and Date	0611002103/04/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that firm `s representative appeared a personal hearing through video conferencing to explain their case. After, detailed deliberation and based on the suggestion of the Technical Authority, the committee decided to ask the firm to submit the following information: • A Balanced Chemical reaction indicating molecular weight of both reactants and products. • Yields of the reaction with justification. • The exact percentage of export items and accordingly calculation of requirement of inputs • The value of byproducts of if any during the processing. The case stands deferred.	

Case No.	62 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00004177AM24
RA File Number	08AX04000354 AM24
Licence No and Date	0811008627/05/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that firm `s representative appeared a personal hearing through video conferencing to explain their case. After, detailed deliberation and based on the suggestion of the Technical Authority, the committee decided to ask the firm to submit the following information: • Complete composition of each export item, both imported and indigenous. • Complete and Balanced Chemical reactions at each step with Molecular Weight and % Yield on Molar basis.	

- % Dye content in each export.

The case stands deferred.

Case No.	63 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00004284AM24
RA File Number	05AX04000923 AM24
Licence No and Date	0511019697/07/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • COA report giving composition of the export item. • Specific name of export item, indicating net content of import item. • To indicate quantity of import item and indigenous items per kg of export item and accordingly, to fill 4 E table. • Specific end use of Fire Extinguisher The case stands deferred.	

Case No.	64 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00004548AM24
RA File Number	06AX04000132 AM24
Licence No and Date	0611002129/20/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that firm `s	

representative appeared a personal hearing through video conferencing to explain their case. After, detailed deliberation and based on the suggestion of the Technical Authority, the committee decided to ask the firm to submit the following information:

- A Balanced Chemical reaction indicating molecular weight of both reactants and products.
- Yields of the reaction with justification.
- The exact percentage of export items and accordingly calculation of requirement of inputs
- The value of byproducts of if any during the processing.

The case stands deferred.

Case No.	65 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00004610AM24
RA File Number	07AX04000562 AM24
Licence No and Date	0711008805/24/07/2023
Norms Committee Decision:	
The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course.	
The case stands deferred.	

Case No.	66 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00004702AM24
RA File Number	06AX04000140 AM24
Licence No and Date	0611002146/28/07/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant papers and noted that firm `s representative appeared a personal hearing through video conferencing to explain their case. After, detailed deliberation and based on the suggestion of the Technical Authority, the committee decided to ask the firm to submit the following information:

- A Balanced Chemical reaction indicating molecular weight of both reactants and products.
- Yields of the reaction with justification.
- The exact percentage of export items and accordingly calculation of requirement of inputs
- The value of byproducts of if any during the processing.

The case stands deferred.

Case No.	67 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00004734AM24
RA File Number	04AX04000363 AM24
Licence No and Date	0411005789/31/07/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	68 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00004749AM24
RA File Number	05AX04001217 AM24
Licence No and Date	0511020144/31/07/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- COA report of Import items and Export items, clearly indicating moisture content in it.
- Details of (DHT-MA) ALKYL AMINE and BENZYL CHLORIDE providing its technical literature, brochure specification, uses etc., and accordingly, to calculate the requirement of raw materials based on COA report.

The case stands deferred

Case No.	69 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005148AM24
RA File Number	05AX04001432 AM24
Licence No and Date	0511020497/21/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Manufacturing process indicating weight of Adhesive coating (in GSM) in Self Adhesive Label Paper.
- Reason for asking PE film in the export item and to give the quantity in MT terms when all other items are in MT and to give indigenous items used in manufacturing export item and accordingly to fill 4 E Annexure.
- Similarly, the quantity of One Sided Coated Paper should be in MT or alternatively to give quantity of both export and import items in Sq. mt (except the Adhesive).

The case stands deferred.

Case No.	70 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025

and Date	
HQ File Number	HQRNORM APPLY 00005149AM24
RA File Number	52AX04000146 AM24
Licence No and Date	5211005509/21/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export Item Name: PRINTED CARTONS OF PAPER BOARD Qty.: 217392 KILOGRAMS (KGS) Import Item: UNCOATED PAPER OR PAPER BOARD OF RELEVANT GSM Qty.: 239131.2 Kg Note: The GSM of Import and export should match with each other. RA may take necessary action subject to compliance with other usual conditions of the HBP	

Case No.	71 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005221AM24
RA File Number	04AX04000450 AM24
Licence No and Date	0411005907/24/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	72 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred

Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005276AM24
RA File Number	07AX04000795 AM24
Licence No and Date	0711009061/29/08/2023
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	73 / NC/4/MEET/Feb/202425/19	
Case Status	Case Approved	
Party Name	HUBERGROUP INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025	
HQ File Number	HQRNORM APPLY 00005316AM24	
RA File Number	03AX04002447 AM24	
Licence No and Date	0311026750/30/08/2023	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:		
Export Item: NEW V PACK PROCESS CYAN (PIGMENT CONTENT 17% +/-5% & Solid Content 83 +/- 5%).		
Qty.: 50000Kg		
Sr. No.	Description of Items	Qty recommended for1 Kg of export item.
1	EDTA DISODIUM	0.00108
2	AEROSIL R 972 V-85800(SURFACE TREATED	0.0101

	SILICON DIOXIDE)	
3	FINNTALC MO5N (TALCPOWDER)	0.04071
4	PIGMENT BLUE 15.3(WC)	0.16283
5	POLYESTER ACRYLATE-D	0.08721
6	POLYESTER ACRYLATE	0.2561
7	POLYESTER ACRYLATE-P	0.1701
8	POLYETHER ACRYLATE (MGA)	0.00024
9	ACRYLIC ESTER 951	0.06566
10	THICKENING AGENT	0.00158
11	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00153
12	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.06108
13	UV-1173- (1-HYDROXY-2-METHYL-1-PHENYL-1-1 PROPANONE)	0.00506
14	BUTYLATED HYDROXY TOULENE	0.00155
15	METHYL-2-BENZOYLBENZOATE (OMBB)	0.01273
16	4-BENZOYL-4-METHYLDIPHENYL SULFIDE (BMS)/OMNIRAD BMS	0.00455
17	2,4 DIETHYLTHIOXANTHONE (DETX)	0.01454
18	PHOTOINITIATOR 389-50155	0.00824
19	EFFULGENCE-510 (NPAL)	0.00078

20	CERIDUST VP 3610	0.00618
21	OMNIPAL ASA POLY(EHTYLENEGLYCOL) BIS (P-DIMETHYLAMINO BENZOATE)	0.02555
22	ETHYLPHENYL(2,4,6-TRIMETHYLBENZOYL) PHOSPINATE (TPO-L)	0.00727
23	PIGMENT GREEN WET CAKE (YELLOWER SHADE)/TCG00702PC	0.00361
24	TRIMETHYLOL PROPANE ETHOXY TRI ACRYLATE) (EBECRYL-160 (TMPEOTA)	0.03997
25	GLYCERYL PROPOXY TRIACRYLATE (GPTA MIRAMER M320)	0.03535
RA may take necessary action subject to compliance with other usual conditions of the HBP.		

Case No.	74 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005392AM24
RA File Number	04AX04000469 AM24
Licence No and Date	0411005955/01/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	75 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred

Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005402AM24
RA File Number	07AX04000827 AM24
Licence No and Date	0711009095/02/09/2023
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	76 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005551AM24
RA File Number	03AX04000339 AM24
Licence No and Date	0311026996/11/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	77 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005600AM24
RA File Number	03AX04002628 AM24

Licence No and Date	0311027036/12/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Complete Chemistry with Mol Weight of Inputs and Output. • % Yield Of Reaction. • Stichometric Balance Between Input and Output. The case stands deferred.	

Case No.	78 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005807AM24
RA File Number	04AX04000521 AM24
Licence No and Date	0411006035/22/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	79 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005975AM24
RA File Number	03AX04002878 AM24
Licence No and Date	0311027514/03/10/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item: New V XE MGA CRS MAX RED CONTAINING PIGMENT 24.5% +/- 5% AND SOLID CONTENT 75.5 % + /- 5 %)

Qty.: 1 kg

S.N.	DISCREPTION OF RAW MATERIALS	Qty. Recommended
1	4B ACID(NP-1)	0.09158
2	BON ACID	0.09292
3	BUTYLATED HYDROXY TOULENE	0.00218
4	EBECRYL 160 TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.01857
5	EFFULGENCE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O, O) ALUMINIUM	0.00109
6	TALC PC-07	0.01449
7	GUM ROSIN	0.03875
8	LITHOSPERSE 7005 CS (Kaolin Clay)	0.03673
9	ORTHOPHOSPHORIC ACID (COMM)	0.00204
10	POLYESTER ACRYLATE P	0.05173
11	POLYESTER ACRYLATE D	0.50021
12	POLYETHER ACRYLATE (MGA)	0.15027
13	SODIUM NITRITE	0.03479

14	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00092
RA may take necessary action subject to compliance with other usual conditions of the HBP.		

Case No.	80 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005977AM24
RA File Number	03AX04002873 AM24
Licence No and Date	0311027516/03/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item: New V MGA CRS MAX YELLOW (Pigment Content 25 +/- 5% Solid Content 765+/- 5%)

Qty.: 1 Kg

Import Items:

S. no.	Description of Items to be Imported	Qty. recommended
1	ACETOACET-O-TOLUIDIDE (AAOT)	0.0998
2	3'DICHLORO BEN.DI-HYDROCHORIDE	0.0823
3	AAMX	0.0477
4	ACETOACET-O-TOLUIDIDE (AAOT)	0.0144
5	SODIUM NITRITE	0.0370
6	POLYESTER ACRYLATE D	0.0480

7	POLYETHER ACRYLATE (MGA)	0.0134
8	POLYESTER ACRYLATE	0.5070
9	EBECRYL 160 TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.0258
10	BUTYLATED HYDROXY TOULENE	0.0030
11	EFFULGENCE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O, O) ALUMINIUM	0.0015
12	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.0910
13	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.0360
14	TALC PC-07	0.0240
15	THICKENING AGENT	0.0015

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	81 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005978AM24
RA File Number	03AX04002872 AM24
Licence No and Date	0311027517/03/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export Item: PIGMENT GREEN UV PAPER BASE (PIGMENT CONTENT 27 % +/- 5% SOLID CONTENT 73 +/-	

5%)

Export Qty. – 1 kg.

Sr. No.	Description of Items to be Imported	Qty. Recommended
1	PIGMENT GREEN WET CAKE (YELLOWER SHADE)/TCG00702PC	0.2350
2	POLYESTER ACRYLATE CHLORINATED DAMAN	0.5170
3	POLYETHER ACRYLATE (MGA)	0.0173
4	EBECRYL 160 TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.1594
5	BUTYLATED HYDROXY TOULENE	0.0275
6	EFFULGENCE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O, O) ALUMINIUM	0.0012
7	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.0100
8	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.0150
9	TALC PC-07	0.0100
10	POLYESTER ACRYLATE	0.0163
11	THICKENING AGENT	0.0029
12	EDTA DISODIUM	0.0020
13	EASTMAN CAP DPA 42657	0.0275
14	CERIDUST VP 3610	0.0077

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	82 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00005984AM24
RA File Number	03AX04002471 AM24
Licence No and Date	0311027522/03/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item Name: NEW V PACK PROCESS MAGENTA (PIGMENT CONTENT 14% +/-5% & Solid Content 86 +/- 5%)

Qty.: 55000 Kg

Import item:-

Sr. No.	Description of Items	Qty recommended for1 Kg
1	2,4 DIETHYLTHIOXANTHONE (DETX)	0.01515
2	4B ACID (NP-1)	0.07041
3	ACRYLIC ACID	0.01314
4	ADIPIC ACID	0.00072
5	BENTONE JELLY -TACK REDUCER	0.0062
6	BON ACID	0.07144
7	BUTYLATED HYDROXYTOLUENE	0.00168
8	CALCIUM CHLORIDE	0.08009

9	CAUSTIC SODA LYE	0.09614
10	CYCLOHEXANE	0.00124
11	DISPERBYK-2001	0.00634
12	DI-TMP FLAKES	0.01455
13	EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.03152
14	EFFULGENCE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00083
15	EPOXY RESIN	0.00194
16	FINNTALC MO5N (TALC POWDER)	0.01
17	MIRAMER M-320 (GLYCERYL PROPOXY TRICRYLATE) GPTA	0.08
18	GUM ROSIN	0.02979
19	HYDROCHLORIC ACID (PURE)	0.13134
20	LITHOSPERSE 7005 CS (KAOLIN CLAY)	0.025
21	MEHQ-METHYL HYDROQUINONE	0.00009
22	OLEIC ACID	0.00315
23	OMNIPAL ASA POLY(EHTYLENEGLYCOL) BIS (P-DIMETHYLAMINO BENZOATE)	0.02663
24	ORTHOPHOSPHORIC ACID (COMM)	0.00127
25	PARA TOLUENE SULFONIC ACID	0.00023
26	PHOTOINITIATOR - IGM OMNIRAD OMBB (METHYL-2-	0.01326

	BENZOYLBENZOATE)	
27	PHOTOINITIATOR 389	0.00859
28	PHOTOINITIATOR - SPEEDCURE BMS (4-BENZOYL-4-METHYL DIPHENYL SULPHIDE)	0.00474
29	POLYESTER ACRYLATE - D	0.27078
30	POLYESTER ACRYLATE - DOA	0.05956
31	POLYESTER ACRYLATE - P	0.1598
32	PTFE WAX (SYNTHETIC PTFE RESIN)	0.01021
33	SODIUM NITRITE	0.02675
34	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00113
35	SPEEDCURE TPO - L (ETHYL (2,4,6-TRIMETHYLBENZOYL) PHENYL PHOSPHINATE)	0.00758
36	TERTIARY BUTYL HYDROXY QUINONE	0.00002
37	UV-1173- (1-HYDROXY-2-METHYL-1-PHENYL-1-1 PROPANONE)	0.00527
38	ZIRCONIUM OCTATE 22% (XYLENE BASE)	0.0001
RA may take necessary action subject to compliance with other usual conditions of the HBP.		

Case No.	83 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025

HQ File Number	HQRNORM APPLY 00006032AM24	
RA File Number	05AX04001890 AM24	
Licence No and Date	0511021319/04/10/2023	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:		
Export Item: SELF ADHESIVE LABEL PAPER (396 MTS) ((140-165 GSM))		
Qty.: 2520000 SQUARE METER		
Import Items:		
S. no;	Import Description	Qty. Recommended
1	GLASSINE PAPER (50-60 GSM)	1.04 MT/MT content in export
2	ONE SIDE COATED PAPER (70-80 GSM)	1.04 MT/MT content in export
3.	HOT MELT ADHESIVE	50.274 MT
RA may take necessary action subject to compliance with other usual conditions of the HBP.		

Case No.	84 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00006057AM24
RA File Number	05AX04002022 AM24
Licence No and Date	0511021363/05/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export Item: SELF ADHESIVE LABEL PAPER (140-165 GSM (2800000 SQM))	

Qty.: 440METRIC TON (MTS)

Import Items:

S. no;	Import Description	Qty. Recommended
1	GLASSINE PAPER (50-60 GSM)	1.04 MT/MT content in export
2	ONE SIDE COATED PAPER (70-80 GSM)	1.04 MT/MT content in export
3.	HOT MELT ADHESIVE	67.20 MT

Note: - GSM of export item should be matched with import item.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	85 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00006183AM24
RA File Number	06AX04000206 AM24
Licence No and Date	0611002255/11/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms one as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
Aclonifen Technical	1 kg.	1.	1,2,3-Trichloro benzene	0.953 kg
		2	N,N-Dimethyl formamide	0.400 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	86 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00006206AM24
RA File Number	02AX04000415 AM24
Licence No and Date	0211005269/12/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	87 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00006299AM24
RA File Number	04AX04000594 AM24
Licence No and Date	0411006173/17/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	88 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025

and Date			
HQ File Number	HQRNORM APPLY 00006415AM24		
RA File Number	34AX04000479 AM24		
Licence No and Date	3411004269/23/10/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Item Of Export	Qty	Item Of Import	Qty in kg
MOLYBEDNUM TRIOXIDE	1 Kg	Molybdenum compound on dry basis containing Molybdenum content of 7.5%	9.777
		Hydrogen Per oxide (50 % w/w)	0.600
		Tri Octyle Amine/Alamine 336	0.00156
		Primary Amine-N 1923	0.0031
Note-1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e. 1.111 Kg Molybdenum/Kg of Molybdenum content in the Molybdenum compound.			
Note-2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.			
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	89 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00006464AM24
RA File Number	05AX04002263 AM24
Licence No and Date	0511021765/26/10/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	90 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00006735AM24
RA File Number	08AX04001442 AM24
Licence No and Date	0811009911/08/11/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant papers and noted that firm `s representative appeared a personal hearing through video conferencing to explain their case. After, detailed deliberation and based on the suggestion of the Technical Authority, the committee decided to ask the firm to submit the following information: • Complete composition of each export item, both imported and indigenous. • Complete and Balanced Chemical reactions at each step with Molecular Weight and % Yield on Molar basis. • % Dye content in each export. The case stands deferred.	

Case No.	91 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00007135AM24
RA File Number	05AX04002666 AM24
Licence No and Date	0511022352/30/11/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	92 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	GRAPHITE FOILS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00007181AM24
RA File Number	05AX04002551 AM24
Licence No and Date	0511022454/04/12/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	93 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00007262AM24
RA File Number	05AX04002743 AM24
Licence No and Date	0511022538/07/12/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	
• COA report indicating composition of export and import items from the foreign buyer/supplier and application of export item. • Complete calculation for the requirement of raw materials (both imported and indigenous) indicating	

net content and wastage separately.

- Justification of wastage of raw materials claimed.

The case stands deferred.

Case No.	94 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00007269AM24
RA File Number	05AX04002718 AM24
Licence No and Date	0511022545/07/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	95 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00007270AM24
RA File Number	05AX04002719 AM24
Licence No and Date	0511022546/07/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	96 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00007282AM24
RA File Number	07AX04001370 AM24
Licence No and Date	0711009896/08/12/2023
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	97 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00007368AM24
RA File Number	06AX04000275 AM24
Licence No and Date	0611002361/12/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that firm `s representative appeared a personal hearing through video conferencing to explain their case. After, detailed deliberation and based on the suggestion of the Technical Authority, the committee decided to ask the firm to submit the following information: • A Balanced Chemical reaction indicating molecular weight of both reactants and products. • Yields of the reaction with justification. • The exact percentage of export items and accordingly calculation of requirement of inputs • The value of byproducts of if any during the processing. The case stands deferred.	

Case No.	98 / NC/4/MEET/Feb/202425/19		
Case Status	Case Approved		
Party Name	JU AGRI SCIENCES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025		
HQ File Number	HQRNORM APPLY 00007704AM24		
RA File Number	05AX04003135 AM24		
Licence No and Date	0511023031/03/01/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Imidacloprid 35% SC w/v	1 Ltr.	Imidacloprid Technical	0.316 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	99 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00008149AM24
RA File Number	05AX04003450 AM24
Licence No and Date	0511023455/24/01/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	
Export Item Name: Oil Well Chemical- Clay	
Qty.: 1 Kg	

Import Items.

S.No	Import Description	Qty. recommended per Kg of export item
1	Sepiolite Clay / Sepiolite Powder	0.4752Kg
2	Welan Gum (Exopolysaccharide)	0.0332Kg
3	Xanthan Gum (Polysaccharide)	0.02801Kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	100 / NC/4/MEET/Feb/202425/19
Case Status	Case Rejected
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00002545AM25
RA File Number	03AX04004526 AM24
Licence No and Date	0311030559/30/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted the firm's request for re-fixation/enhancement of norms (NC Meeting No. NC/4/MEET/June/202425/4, dated 13.06.2024). The committee observed that the firm did not submit sufficient information for the requested enhancement. After detailed deliberation and based on the technical authority's recommendation, the committee decided to maintain the status quo of the earlier NC decision. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	101 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00008723AM24

RA File Number	05AX04003766 AM24										
Licence No and Date	0511024128/23/02/2024										
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export Items; MODIFIED CLAY (moisture content of 0.7%) Quantity: 2041200.0 KILOGRAMS(Kg) Import Items: <table border="1"> <thead> <tr> <th>S.No.</th> <th>Item Description</th> <th>Qty. recommended per Kg of Export</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>BENTONITE</td> <td>0.722 kg</td> </tr> <tr> <td>2</td> <td>DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE PURITY MINIMUM 70 PERCENT / DI ALKYL QUATERNARY AMMONIUM SALT</td> <td>0.495 Kg</td> </tr> </tbody> </table>			S.No.	Item Description	Qty. recommended per Kg of Export	1	BENTONITE	0.722 kg	2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE PURITY MINIMUM 70 PERCENT / DI ALKYL QUATERNARY AMMONIUM SALT	0.495 Kg
S.No.	Item Description	Qty. recommended per Kg of Export									
1	BENTONITE	0.722 kg									
2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE PURITY MINIMUM 70 PERCENT / DI ALKYL QUATERNARY AMMONIUM SALT	0.495 Kg									
RA may take necessary action subject to compliance with other usual conditions of the HBP.											

Case No.	102 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	SATYAM EXPORTS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00008850AM24
RA File Number	05AX04003857 AM24
Licence No and Date	0511024256/01/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export Item Name: RAFFIA BAG(100% PAPER RAFFIA BAG, (NET WEIGHT OF 100% PAPER	

RAFFIA 2548.80 KGS.)

Qty.: 18880 Kg.

Import Item: RAFFIA paper (100% paper raffia GLRF 3000, TPX)

Qty.: 2548.80 Kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	103 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	BAYER CROPS SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00008906AM24
RA File Number	03AX04005577 AM24
Licence No and Date	0311031737/05/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and noted that the firm appeared before Norms Committee to explain their case. After detailed deliberation and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
MELODY DUO 66.75 WP (IPROVALICARB 5.5% + PROPINEB 61.25% WP)	1 Kg	1.	UFOXANE 3A (SODIUM LIGNOSULPHONATE)	0.120 kg
		2	CHINA CLAY	0.047 kg.
		3	SURFADONE LP300 (1-DODECYL-2-PYRROLIDONE)	0.010 kg.
		4	RHODACAL BX 78	0.010 kg.
		5	IPROVALICARB TECHNICAL -98.8%	0.0557 kg.

		6	PROPINEB TK83 83.8%	0.7309 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	104 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00009006AM24
RA File Number	05AX04003906 AM24
Licence No and Date	0511024437/11/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • COA report indicating composition of export and import items from the foreign buyer/supplier and application of export item. • Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net content and wastage separately. • Justification of wastage of raw materials claimed. The case stands deferred.	

Case No.	105 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00009056AM24
RA File Number	03AX04005582 AM24
Licence No and Date	0311032048/12/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that the firm appeared before Norms Committee to explain their case. After detailed deliberation and based on	

recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
SOLOMON OD 300 / SOLOMON 30 OD ((BETACYFLUTHRIN 8.49% W/W + IMIDACLOPRID 19.81% W/W))	1 Ltr.	1.	LUCRAMUL HOT 5902	0.159 kg
		2	ARLATONE TV (Polyoxyethylene (40) Sorbitol Peroleate)	0.106 kg.
		3	SILFOAM SC1132 (Polydimethylsiloxane and auxiliary)	0.0053 kg.
		4	ATLOX 4894 (Nonionic proprietary surfactant blend)	0.053kg.
		5	CYCLOHEXANONE STV IN	0.159 kg.
		6	MORWET D-425	0.0053 kg.
		7	BUTYLATED HYDR TOLUENE	0.00212 kg.
		8	CITRIC ACID ANHYD.	0.00212 kg.
		9	BETA-CYFLUTHRIN TECHNICAL	0.09074 kg.
		10	TECHNICAL 94% MIN	0.2132 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	106 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00009192AM24
RA File Number	03AX04005656 AM24
Licence No and Date	0311032280/18/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and noted that the firm appeared before Norms Committee to explain their case. After detailed deliberation and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
GAUCHO RED FS350 (IMIDACLOPRID 29.92% W/W FS)	1 Ltr.	1.	PREVENTOL D 7	0.000936 kg
		2	ATLOX 4913 (Propyleneglycol)	0.05265 kg.
		3	IMIDACLOPRID TECHNICAL 94% MIN -2-Imidazolidinimine	0.3570kg.
		4	SILCOLAPSE 426R (polydimethylsiloxane oil)	-0.00117 kg.
		5	PERMANENTROT FGR	0.0468 kg.
		6	SOPROPHOR TS 54	0.01755 kg.
		7	PREVENTOL D 2	0.00117 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	107 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00009193AM24
RA File Number	03AX04005733 AM24
Licence No and Date	0311032281/18/03/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and noted that the firm appeared before Norms Committee to explain their case. After detailed deliberation and based	

on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
FOLICUR 250 EC (TEBUCONAZOLE 25.9% W/W EC)	1 Kg	1.	TEBUCONAZOLE TECHNICAL (- (+-) alpha-[2-(4-Chlorophenyl)	0.2531 Kg.
		2	SOPROPHOR 796/P (Ethoxylated propoxylatedpolyarylphenol)	0.04127 kg.
		3	LUCRAMOL CO 30 (Castor oil, ethoxylated)	0.06814 kg.
		4	NN Dimethyl decanamide (N, N-dimethyldecan-1-amide)	0.5892 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	108 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	BAYER CROPSOURCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00009194AM24
RA File Number	03AX04005655 AM24
Licence No and Date	0311032282/18/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and noted that the firm appeared before Norms Committee to explain their case. After detailed deliberation and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
OBERON 24 SC /	1 Ltr.	1	ATLOX 4913 (Propylene glycol)	0.0315 kg.

OBERON 240 SC (SPIROMESIFEN 22.9% SC)	2	SILCOLAPSE 426R (polydimethylsiloxane oil)	0.00105 kg
	3	SOPROPHOR TS 54 (ETHOXYLATED TRISTYRYLPHENOL)	0.0105 kg.
	4	CITRIC ACID ANHYD	0.00095 kg.
	5	PROXEL GXL 20%	0.0013 kg.
	6	RHODOPOL 23 (Xanthan gum)	0.0038 kg.
	7	KATHON CG/ICP	0.0008 kg.
	8	SPIROMESIFEN TECHNICAL - (Butanoic acid, 3,3-dimethyl-, 2- oxo-3-	0.2421 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	109 / NC/4/MEET/Feb/202425/19				
Case Status	Case Approved				
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025				
HQ File Number	HQRNORM APPLY 00009311AM24				
RA File Number	03AX04005627 AM24				
Licence No and Date	0311032489/26/03/2024				
Norms Committee Decision:					
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:					
Export Item		Quantity	S. No	Import item	Quantity Recommended
PMA D70 (H)		300000	1.	Neodol 25 (PRIMARY	102000 kg.

(VISCOSITY INDEX IMPROVER) (52 % ACTIVE CONTENT)	Kg.		ALCOHAL C12 - 15)	
		2	Methacrylic Acid	45000 kg.
		3	Base Oil	144000 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	110 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00005499AM25
RA File Number	31AX04000362 AM24
Licence No and Date	3111003313/26/03/2024
Norms Committee Decision: The committee considered the case according to the agenda and noted that the firm was asked to appear before the norms committee to explain its case. In response to the request for a personal hearing, the firm requested an opportunity to appear before the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant final opportunity for a personal hearing. The case stands deferred.	

Case No.	111 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	ASHAPURA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00009393AM24
RA File Number	03AX04005918 AM24
Licence No and Date	0311032654/31/03/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- COA report of Import item(From foreign supplier) and Export items indicating moisture content.
- To give indigenous raw materials to use in the process and accordingly to fill in 4 E.
- Calculation of requirement of raw materials based on COA report and to indicate end use of the export item.

The case stands deferred.

Case No.	112 / NC/4/MEET/Feb/202425/19
Case Status	Case Rejected
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00000391AM25
RA File Number	13AX04000018 AM25
Licence No and Date	1311002953/23/04/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Jaipur. Accordingly, the committee decided to close the case.	
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	113 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00000393AM25
RA File Number	13AX04000017 AM25
Licence No and Date	1311002954/23/04/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Qty.	Import Item	Qty. recommended
Platinum as Platinum solution (Pt content 10% to 30%)	1 Gram	Spent Platinum Catalyst	1 Gram/Gram Platinum content in export
Platinum Sponge	1 Gram	Spent Platinum Catalyst	1 Gram/Gram Platinum content in export

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	114 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	ASHAPURA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00001657AM25
RA File Number	03AX04001536 AM25
Licence No and Date	0311035072/01/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- COA report of Import item (From foreign supplier) and Export items indicating moisture content.
- To give indigenous raw materials to use in the process and accordingly to fill in 4 E.
- Calculation of requirement of raw materials based on COA report and also to indicate end use of the export item.

The case stands deferred.

Case No.	115 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred

Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00005500AM25
RA File Number	31AX04000099 AM25
Licence No and Date	3111003644/05/07/2024
Norms Committee Decision: The committee considered the case according to the agenda and noted that the firm was asked to appear before the norms committee to explain its case. In response to the request for a personal hearing, the firm requested an opportunity to appear before the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant final opportunity for a personal hearing. The case stands deferred.	

Case No.	116 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00001903AM25
RA File Number	02AX04000227 AM25
Licence No and Date	0211006900/12/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	117 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00002229AM25
RA File Number	08AX04000645 AM25
Licence No and Date	0811012258/30/07/2024

Norms Committee Decision:

Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
PROFENOFOS TECHNICAL 95%	1 kg.	1.	N-PROPYL BROMIDE	0.310 kg
		2	DIETHYL-THIO- PHOSPHORYL CHLORIDE (DIETHYL PHOSPHORO CHLORIDE THIOATE)	0.478 kg
		3	ORTHO CHLOROPHENOL	0.360 kg
		4	BROMINE	0.449 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	118 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM REVIW00005501AM25
RA File Number	31AX04000186 AM25
Licence No and Date	3111003833/29/08/2024

Norms Committee Decision:

The committee considered the case according to the agenda and noted that the firm was asked to appear before the norms committee to explain its case. In response to the request for a personal hearing, the firm requested an opportunity to appear before the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant final opportunity for a personal hearing.

The case stands deferred

Case No.	119 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00002845AM25
RA File Number	02AX04000351 AM25
Licence No and Date	0211007208/04/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	120 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	PETRA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00002846AM25
RA File Number	08AX04000883 AM25
Licence No and Date	0811012544/04/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • To indicate the difference in between import and export items. • COA report of Import (From foreign supplier) and Export items indicating moisture content. • To give indigenous raw materials to use in the process and accordingly to fill in 4 E. The case stands deferred.	

Case No.	121 / NC/4/MEET/Feb/202425/19
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Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00003114AM25
RA File Number	02AX04000395 AM25
Licence No and Date	0211007303/17/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	122 / NC/4/MEET/Feb/202425/19			
Case Status	Case Approved			
Party Name	GSP CROP SCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025			
HQ File Number	HQRNORM APPLY 00003349AM25			
RA File Number	08AX04001047 AM25			
Licence No and Date	0811012763/27/09/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
"PENDIMETHALIN 40% EC (W/V)"	1 Litre	1.	4, Nitro Ortho-Xylene	0.237 kg
		2	Propionic Acid	0.271 kg
		3	Ethylene Dichloride	0.063 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP				

Case No.	123 / NC/4/MEET/Feb/202425/19
Case Status	Case Deferred
Party Name	HINDUSTAN MINT AND AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00003699AM25
RA File Number	05AX04002185 AM25
Licence No and Date	0511028359/17/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry with chemical reaction mol weight and % yield. • Detailed justification of 30 % wastage. The case stands deferred.	

Case No.	124 / NC/4/MEET/Feb/202425/19			
Case Status	Case Approved			
Party Name	AGROCEL INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025			
HQ File Number	HQRNORM APPLY 00004059AM25			
RA File Number	37AX04000024 AM25			
Licence No and Date	0811013186/11/11/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Calcium Bromide 52%	58000 kg.	1	Bromine	Not Allowed
		2	HBr (Hydrobromic Acid 48%)	310000 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	125 / NC/4/MEET/Feb/202425/19
Case Status	Case Approved
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 19 and 25/02/2025
HQ File Number	HQRNORM APPLY 00004200AM25
RA File Number	08AX04001345 AM25
Licence No and Date	0811013233/18/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
"PENDIMETHALIN 40% EC (W/V)"	1 Litre	1.	4, Nitro Ortho-Xylene	0.237 kg
		2	Propionic Acid	0.271 kg
		3	Ethylene Dichloride	0.063 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.